Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting held on 12.03.2009

The Meeting No. 50/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.03.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 50/84-ALC3/2008 **MEETING DATE** : 12.03.2009 MEETING NUMBER

	Case No.:4/41/84-ALC3/2008	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:50/84-ALC3/2008 12.03.2009	Status: Rejected
	HQ File :01/84/050/00423/AM09/	RLA File :05/24/040/00626/AM09/	Lic.No/Date:0510233418	

29.12.2008	
Decision: The Committee considered the case as per agenda alongwith other relevant papers	and observed
that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measuren	nent/Style No.
The import Oty of leather is given in numbers, whereas the same should be in Saft. They have	aloo not givon

||The import Qty. of leather is given in numbers, whereas the same should be in Sq ft. They have also not given solid content of Glue & various other items and chemical specification of item no. 6, in absence of which it is not possible to compute the requirement of inputs. They have submitted merely flow chart, which is inadequate. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:50/84-ALC3/2008 12.03.2009	Status: Approved
HQ File :01/84/050/00427/AM09/		Lic.No/Date:0310500899 01.01.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - "Containing Paulownia wood Bars of various size – Minimum 1397.369 cubic meter". Further, in the description of import item following words may be added:-"Paulownia wood Bars of various sizes 1411.344 cubic meter".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/42/84-ALC3/2008		Meet No/Date:50/84-ALC3/2008 12.03.2009	Status: Deferred
$\ _3$	HQ File :01/84/050/00430/AM09/		Lic.No/Date:0610014908 06.01.2009	Defer Date:09.04.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 09.04.2009.

Case No.:1/46/84-ALC3/2008	I	Meet No/Date:50/84-ALC3/2008 12.03.2009	Status: Approved
HQ File :01/84/050/00443/AM09/		Lic.No/Date:0510235454 30.01.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export	Product		Import Item	Qty. allowed
100%	cotton	dyed	1) 100% cotton dyed fabric, GSM-	1) 21486.1 Sq mtrs.

		women's long short (Style No.9515)	200+/-10% 2) 100% cotton printed fabric, GSM- 115+/-10%	2) 1798 Sq mtrs
			3) Fusible Interlining	3) 2697 Sq mtrs.
			•	4) Net to net with
			4) Zip Fastners	accountability clause
		99% cotton 1%	1) 99% cotton 1% spandex stretch	1) 1960.640 sq mtrs
\parallel_{2}	ı	spandex stretch denim	denim fabric, GSM- 285+/-10%	
		infants jeans (Style	2) 100% cotton dyed fabric, GSM-	2) 1221 Sq mtrs.
		No.649230/649241)	200+/-10%	
			3) Snap Fastners	3) Net to net with
				accountability clause
			4) Zip Fastners	4) Net to net with
			_	accountability clause
			5) Elastic of relevant width	5) 4662 mtrs.
		99% cotton 1%	1) 99% cotton 1% spandex stretch	1) 3820.300 Sq mtrs
		spandex stretch denim	denim fabric, GSM- 285+/-10%	
		Girls jeans (Style	2) 100% cotton dyed fabric, GSM-	2) 1221 Sq mtrs.
		No.649230/649241)	200+/-10%	
			3) Snap Fastners	3) Net to net with
				accountability clause
			4) Zip Fastners	4) Net to net with
				accountability clause
			5) Elastic of relevant width	5) 4662 mtrs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/46/84-ALC3/2008

Party Name:MACCAFERRI
ENVIRONMENTAL SOLUTIONS PVT

Meet No/Date:50/84-ALC3/2008

Status:
Withdrawn

		LTD.		
	HQ File :01/84/050/00445/AM09/		Lic.No/Date:3110037216	
			03.02.2009	

Decision: The Committee considered the case as per agenda and observed that earlier adhoc norms have been fixed by NC for similar export import item issued to the same firm. As per provisions contained in Para 4.7.1 of HBP, in such cases application need not be forwared to NC for ratification of norms as such adhoc norms fixed shall be valid for one year. In view of this Committee decided to withdraw this case from agenda. R.A may take necessary action as per existing Policy Provision.

	Case No.:5/46/84-ALC3/2008	Party Name: CHELSEA MILLS	Meet No/Date:50/84-ALC3/2008 12.03.2009	Status: Approved
	HQ File :01/84/050/00447/AM09/	RLA File :05/24/040/00697/AM09/	Lic.No/Date:0510235671 03.02.2009	
6	Decision: The Committee considerate technical authorities present in the applied by the firm. The R.A shall be advised to take in the considerate technical authorities present in the applied by the firm.	ne meeting decided to ratify the	Advance authorization issued	in this case as

Case No.:9/46/84-ALC3/2008	1. 19	Meet No/Date:50/84-ALC3/2008 12.03.2009	Status: Approved
HQ File :01/84/050/00451/AM09/		Lic.No/Date:0710062736 04.02.2009	

Decision: The Committee considered the case as per agenda and went through the reply submitted by the firm
called for therein. The Committee after detailed deliberations in consultation with the representatives of
technical authorities present in the meeting decided to ratify the advance authorization issued in this case
taking cue from SION, J-123 by allowing 28% wastage on item of import as detailed below: -

S.	Export item	Export	Import item	Qty. allowed
No		Qty.		
1	Dyed 100% Mulberry Silk yarn (degummed) in cones	600 Kgs	Mulberry Raw Silk yarn of any grade (other than dupion) Denneir- 20/22D	768 Kgs
2	Dyed Dupion Silk yarn (degummed) in cones	300 Kgs	Dupion Silk yarn (gummed & untwisted) Dennier 100/120	384 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/46/84-ALC3/2008				Status: Deferred
8	HQ File :01/84/050/00452/AM09/		Lic.No/Date:0210122892 05.02.2009	Defer Date:09.04.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them, hence decided to defer the case for re-listing on 09.04.2009.

Manual agenda cases

Case No. 731	M/s Uniworth Textiles Ltd., Kolkata
Ousc 140. 7 0 1	ivi/3 Oriiwortii Textiles Eta., Noikata

NC 50/09 dt. 12.03.2009	F.No. 01/84/50/224/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 0210106663			
dated 30.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the revised application firm have changed the export Qty. from 3610.360 Kgs (in previous application) to 4610.76 Kgs instead of making correction in the import Qty. as per composition (70/30) mentioned in the export product without giving any justification for change in the Qty. In view of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 732 M/s Vigneshwara Exports Ltd., Mumbai			
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/157/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0310474696			
dated 13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda along with other relevant papers and explanation given by R.A with regard to ALC Circular No. 1 dated 05.04.2006 has been taken on record and case may be withdrawn from agenda and on receipt of reply from firm the case may be re-opened.

Case No. 733	M/s SAS International, Chennai	
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/330/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0410099015		
dated 06.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-312 as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
50% Silk 50% Cashmere Blended shawls/	5000 Kgs	1) Scoured fine animal hair (Dehaired Cashmere)	1) 3275 Kgs.
Scarves/Mufflers		2) Mulberry silk waste combed	2) 2887.50 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 734	M/s Texport Fashions, New Delhi	
NC 50/09 dt. 12.03.2009	F.No. 01/84/162/274/AM-09/DES-V	
Ratification of input output	norms against Advance Authorization No. 0510107131	
dated 30.10.2003.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to give reply to DGFT letter dated 27.02.2009. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No. 735 M/s Celebrity Fashions Ltd., Chennai		
NC 50/09 dt. 12.03.2009	F.No. 01/84/162/319/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0410096141		
dated 30.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per

written comments of DC (MSME) conveyed vide their U.O No. 37(5)/83/2008-09/Hosy. dated 09.03.2009 as detailed below: -

Export item	Import item	Quantity allowed
Men's fashion oversize full sleeve	100% cotton yarn	4.16 Sq mtrs./Pc
shirts made from 100% cotton yarn		
dyed woven fabric, GSM- 115+/-	GSM- 115+/-10%	
10% (Style No. HW8-406)		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 736	M/s Celebrity Fashions Ltd. , Chennai
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/175/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 0410096808 dated 26.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per

written comments of DC (MSME) conveyed vide their U.O No. 37(5)/82/2008-09/Hosy. dated 09.03.2009 as detailed below: -

Export item	Import item	Quantity allowed
Men's fashion oversize full sleeve shirts made from 100% cotton yarn dyed woven fabric, GSM- 130+/-10%	woven fabric, GSM-	4.16 Sq mtrs./Pc
(Style No. HW8-486)		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 737	M/s Indian Fashions Ltd. , Mumbai		
NC 50/09 dt. 12.03.2009	I2.03.2009 F.No. 01/84/50/118/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0310467751			
dated 08.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/80/2008-09/Hosy. dated 09.03.2009 as detailed below: -

Export item	Import item	Quantity allowed
	100% Nylon Taffeta cotton yarn dyed woven fabric, GSM- 115+/-10%	1.14 Sq mtrs./Pc
fleece inner lining, GSM- 130+/-10% (Order No.	100% Poly polar fleece fabric, GSM- 270+/-10%	1.70 Sq mtrs./Pc

61041489)		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 738	M/s Gaurav International, Gurgoan		
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/238/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0510218619			
dated 27.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/81/2008-09/Hosy. dated 12.03.2009 as detailed below: -

Export item	Import item	Quantity allowed
Girls dress made of 100% cotton yarn dyed woven fabric, GSM- 125+/-10% (Style No. 579356)	dyed woven fabric, GSM-	1.15 Sq mtrs./Pc
Girls dress made of 100% cotton cut corduroy printed fabric, GSM- 156+/-10% (Style No. 579411)	100% cotton cut corduroy printed fabric, GSM- 156+/- 10%	1.05 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 739	M/s Kartikeya International, Kanpur		
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/301/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 610011957			
dated 25.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have mentioned in their letter dated 29.09.2008 that for their similar export import item, adhoc norms have already been fixed by ALC in its meeting held on 20.09.2006. It was also felt that as per provisions contained in Para 4.7.1 of HBP, in such cases application need not be forwared to NC for ratification of norms as adhoc norms fixed shall be valid for one year. In view of this Committee decided to withdraw this case from agenda and to advise R.A to take necessary action as per existing Policy Provision if it is exactly similar.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 740	M/s Indian Fashions Ltd. , Mumbai	
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/119/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 03100468143		
dated 11.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/79/2008-09/Hosy. dated 09.03.2009 as detailed below: -

Export item	Import item	Quantity allowed
100% cotton woven Men's	100% cotton fabric, GSM-	3.05 Sq mtrs./Pc
fashion L/S oversize shirts		
with 100% Nylon Taffeta	100% Nylon Taffeta cotton yarn	1.14 Sq mtrs./Pc

fabric and 100% Poly	dyed woven fabric	
polar fleece inner lining, GSM- 130+/-10% (Order No. 61041489)	100% Poly polar fleece fabric, GSM- 270+/-10%	1.70 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 741	M/s Matrix Clothing Pvt. Ltd,, Gurgoan	
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/436/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510234724		
dated 20.01.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that this case has already been decided by NC in its meeting held on 29.01.2009. It was therefore decided to advise R.A to finalize this case as per NC decision taken on 29.01.2009.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 742	M/s Orient Fashions (India) Pvt. Ltd,. New Delhi		
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/415/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0510232525			
dated 15.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to review the earlier minutes of NC in its meeting held on 25.12.2008 as requested by firm as detailed below:-

S.	Export item	Export	Import item	Qty. allowed
No		Qty.		
1	Infant Skirts, Style	2886 Pcs	100% polyester knitted	1.73 Sq mtrs/Pc
	No.644793/649305		fabric, GSM-45+/-10%	
2	Girls skirts, Style	9008 Pcs	100% polyester knitted	1.92 Sq mtrs/Pc
	No.644793/649305		fabric, GSM-45+/-10%	
3	Infant Skirts, Style No.	3189 Pcs	100% polyester knitted	1.20 Sq mtrs/Pc
	644792/649302		fabric, GSM-45+/-10%	
4	Girls Skirts,	9834 Pcs	100% polyester knitted	1.41 Sq mtrs/Pc
	Style No.		fabric, GSM-45+/-10%	
	644792/649302			

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style No. mentioned above on the export side.

Case No. 743	M/s Drishti Apparels, Gurgoan
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/766/AM-04/DES-V
Ratification of input output norms against Advance Authorization No. 0510122397 dated 31.03.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee meeting to be held on 09.04.2009 alongwith Sample and complete justification of this case.

The case stands deferred for re-listing on 09.04.2009.

Case No. 744	M/s Loyal Textile Mills Ltd., Kovilpatti	
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/176/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 3510024087		
dated 27.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (i) Import item No.1 i.e raw cotton may be allowed with 26% wastage;
- (ii) Import item No.2 & 3 i.e Kermal & Carbon fibre may be allowed with 10% wastage;
- Import item No.4 i.e Vat dyes may be allowed with 1.5% by weight of cotton content in the export item; (iii)
- (iv) Import item from 5 to 8 may be restricted to 14% of FOB value within the overall CIF value of the license as per General Note for Textile No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 745	M/s Loyal Textile Mills Ltd., Kovilpatti	
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/136/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 3510023604		
dated 28.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- Import item No.1 i.e raw cotton may be allowed with 26% wastage; (i)
- Import item No.2 & 3 i.e Kermal & Carbon fibre may be allowed with 10% wastage; (ii)
- Import item No.4 i.e Vat dyes may be allowed with 1.5% by weight of cotton content in the export item; (iii)

(iv) Import item from 5 to 8 may be restricted to 14% of FOB value within the overall CIF value of the license as per General Note for Textile No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 746	M/s Magnolia Martinque Clothing Pvt. Ltd., New Delhi
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/348/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510229544	
dated 20.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them, hence decided to defer the case for re-listing on 09.04.2009.

Case No. 747	M/s Model Exim, Kanpur
NC 50/09 dt. 12.03.2009	F.No. 01/84/162/715/AM-07/DES-V
Modification of SION, G-45.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited from them, hence decided to defer the case for relisting on 09.04.2009.

Case No. 748	M/s Dulari Exports Pvt. Ltd, Gurgoan
NC 50/09 dt. 12.03.2009	F.No. 01/84/50/387/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510214793	
dated 10.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda case

Case No.1	M/s. Bally Exports Pvt. Ltd., Kolkata.
NC 50/09 dt. 12.03.2009	F.No. 01/84/162/1337/AM-05/DES-V
Admissibility of DEPB on embroidered made-ups article under S.No. 43B- Product	
group 89- Textile.	

Decision: The Committee considered the case as per agenda and observed that this case has been referred by GRC for examination & comments of NC. The Committee went through the sample received in this case also. It was observed that the item described as Dyed and/or Printed made-ups made from 100% Polyester Filament Yarn/Texturised Yarn with or without embroidery and/or with or without metalised yarn may be considered for allowing DEPB Credit under S.No. 43(B) of Product Group 89 even if the constituent "Polyester Filament Yarn" is equal to or more than 95% by weight of the export product under General Instructions No. 11 & 12 for DEPB rates in the DEPB Schedule.

In view of the above the Committee decided to refer the case to DEPB Committee for a decision as to whether the consignment of Polyester samples found to be made of 100% Polyester filament Yarn but containing about 64% to 69% (by weight) of embroidery (with glass beads) should be admissible for DEPB credit under Sl. No. 43-B of Product Code 89 of DEPB Schedule of rates. It was decided to refer the case to DEPB Committee for final view in the matter. GRC may be informed accordingly.

@@@@@@